



2026:AHC:22921

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 422 of 2026

Smt. Khairulnisha

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kripa Shanker Yadav, Manish Dev
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. It is submitted that the Deputy Director of Consolidation (in brevity 'D.D.C.') has passed an ex parte order dated 26.07.2025 sans opportunity of hearing accorded to the present petitioner (chak holder no.91) A restoration application filed by the petitioner has been dismissed, having considered the merits of the another restoration application filed by one Mahrul Hasan s/o. Sukkha. It is further submitted that the D.D.C. has displaced the petitioner from his original holding i.e. plot no.233 min, without reversing the findings returned by the Consolidation Officer and the Settlement Officer of Consolidation.

2. Matter requires consideration.

3. Respondents no.1 to 2 are represented through the learned Standing Counsel.

4. Issue notice to respondents no.3 to 18 fixing **31.03.2026** as the date.

5. In the meantime, both the parties shall exchange their respective affidavits, if any.

6. Till the next date of listing, parties are directed to maintain status quo with respect to the nature and possession of the plot no.233 min belongs to the present petitioner.

(Dinesh Pathak,J.)

February 3, 2026

VR